

have increased but for the decline in import of foodgrains, decrease in coastal movement of coal and decline in coastal movement of mineral oils.

(c) The Port is taking various measures to provide facilities for handling increased traffic, the most important of which an oil dock to handle tankers upto 80,000 DWT to cope with anticipated increase in import of crude oil for Cochin Refineries, a separate berth for import of fertiliser raw materials and new methods of cargo handling leading to quicker turn-round of ships.

Arrears of Income Tax and Wealth Tax Outstanding Against Coal Mining Industry

1309. SHRI C. K. GHANDRAPAN : Will the Minister of FINANCE be pleased to state :

(a) whether non-payment of Income-tax and Wealth Tax by the coal mining companies is increasing every year ;

(b) if so, the amount of Income-tax and Wealth Tax arrears against the coal mining companies in the years 1968, 1969 and 1970 with the names of companies and the amount due from each ; and

(c) the steps being taken by Government for collection of Income-tax arrears from these companies speedily ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b) The wealth-tax on limited companies was abolished with effect from 1st April, 1960 and as such the question of increase in wealth-tax arrears does not arise. So far as income-tax is concerned the statistics regarding the arrears are not maintained industrywise in the Income-tax Department. This can be obtained only by a scrutiny of thousands of assessment records in some charges of Commissioners of Income-tax for the last 3 years, which will involve considerable time and labour. If, however, the Hon'ble Member desires information about any particular coal mining companies the same can be furnished.

(c) The Government has during the last three years taken the following steps for speedy

collection of arrears of taxes :—

(i) Taking over by the Income-tax Department itself of recovery work hitherto done by officials of the State Government.

The Government last year sanctioned 68 posts of Tax Recovery Officers and with these additional posts most of the recovery work has been taken over by the Income-tax Department in all the Commissioners' charges.

(ii) The Functional Distribution Scheme under which the work of collection of taxes has been made the specific function of one or more income-tax officers in the Range was introduced in 1966 and was further extended during the last year.

(iii) Acceptance of crossed cheques by the Department and opening of special receipt counters for this purpose in the Income-tax Offices.

(iv) Publication of names of assessee who are defaulters in the payment of taxes over certain prescribed limits.

(v) Arrear Clearance Fortnights are being observed all over the country. During this period, special emphasis is laid on carrying out pending adjustments/rectifications, giving effect to appellate orders and collecting the net demands due from the assessee.

(vi) Two Additional Commissioners of Income-tax (Recovery) have been posted exclusively for recovery work in each of Commissioners' Charges at Bombay and Calcutta. Similarly one Additional Commissioner of Income-tax (Recovery) has been posted in each of Commissioners' Charges at Delhi and Madras.

(vii) Sixty posts of Income-tax Officers (Collection) were last year sanctioned by the Government for attending to the work of liquidation of arrear demands.

Income Tax due from the Directors of Sri Nimbarak Proper Kajora Coal Company, West Bengal

1310. SHRI C. K. GHANDRAPAN : Will the Minister of FINANCE be pleased to state :

(a) the names of the members of the Board

of Directors of Sri Nimbarak Proper Kajora Coal Company (Private) Limited, West Bengal ;

(b) the total amount of Income tax and other taxes assessed on the company and its Directors during the last three years ;

(c) whether the company has cleared its arrears and, if not, the outstanding amount of taxes against the company and its Directors ; and

(d) the steps taken by Government to collect the above taxes ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) The names of the members of the Board of Directors of Sri Nimbarak Proper Kajora Coal Co Pvt. Ltd., West Bengal are given below :—

1. Shri Mathmull Bhuwalka
2. Shri Sitaram Bhuwalka

(b) to (d). The requisite information is given in the Statement laid on the Table of the House. [Placed in Library. See No. LT—320/71]

Memorandum submitted by Central Government Pensioners' Association

1311. SHRI B. N. REDDY : Will the Minister of FINANCE be pleased to state ·

(a) whether attention of Government has been drawn to the memorandum submitted to the President of India, in Madras on 28th April, 1971, by the Central Government Pensioners' Association ;

- (b) if so, the main features thereof ; and
(c) the reaction of Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) Yes, Sir.

(b) The main point of the memorandum is that the pensioners' case may be treated as one of the items for terms of reference of the Pay Commission for urgent enquiry.

(c) There is no proposal to include the case of pensioners in the terms of reference of

the Pay Commission, but Government propose to consider, in due course, the question of grant of relief to pensioners in the light of general recommendations of the Pay Commission in the matter of pensionary benefits for serving Government servants.

सरकारी कर्मचारियों द्वारा मकान किराये की रसीद प्रस्तुत किया जाना

1312. श्री भारत सिंह चौहान : क्या वित्त मंत्री 2 अप्रैल, 1971 के अतारिक्त प्रश्न सख्या 179 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि .

(क) क्या प्रश्न के भाग (ख) और (ग) के सम्बन्ध में इस बीच अपेक्षित जानकारी एकत्रित कर ली गई है , और

(ख) यदि हा, तो वह क्या है ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री के० आर० गणेश) . (क) जी, हा ।

(ख) सूचना का विवरण-पत्र सदन की मेज पर रख दिया गया है ।

बिबरण

दिल्ली पुलिस में जो अराजपत्रित कर्मचारी बिना किराया दिये आवास पाने के हकदार है परन्तु जिनके लिए आवास की व्यवस्था नहीं की जा सकी है उन्हें उसकी एवज में, किराये पर किये गये मकान पर उनके द्वारा किये गये वास्तविक खर्च की सीमा तक, अन्य निर्धारित शर्तें पूरी होने पर, मकान किराया भत्ता दिया जाता है जो वेतन के 25 प्रतिशत तक हो सकता है । जिन मामलों में, इस व्यवस्था के अन्तर्गत, मकान किराया भत्ते का दावा 15 प्रतिशत से अधिक रकम का पेश किया जाता है, केवल उन्हीं में, सम्बन्धित कर्मचारी को मकान किराये की रसीद पेश करनी होती है । केन्द्रीय गुप्त-सूचना ब्यूरो तथा केन्द्रीय जाच ब्यूरो के जो अराजपत्रित